

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No.58705 of 2013

[Arising out of Order-in-Appeal No.DLI-EXCUS-002-APP-089-090-13-14 dated 16.04.2013 passed by the Commissioner (Appeals), Central Excise, New Delhi]

M/s Malkoh Marketing Pvt. Ltd.

.....Appellant

VERSUS

Commissioner of Central Excise,Respondent
Panchkula

APPEARANCE:

Shri Hemant Bajaj, Advocate for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 19.12.2024

DATE OF DECISION: 19.12.2024

The appeal is allowed. For order, see order of date in Excise
Appeal No.1709 of 2012.

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)